

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-213(PB)/2018

IN THE MATTER OF:

Cadillac Info-Tech Pvt. Ltd.
and
Naveen Associates Pvt. Ltd.

..... Petitioners
..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner : Mr. Pulkit Deora & Mr. Sajeve Deora,
Advs.
For the Respondent : Mr. Ashish Virmani & Mr. Vaibhav
Thakuria, Advocates

ORDER

Learned counsel for the petitioner prays and is granted time to place on record any additional document with a copy in advance to the counsel opposite. The needful shall be done within three days.

Counter affidavit, if any, be filed within three days thereafter.

List on 07.09.2018.

—Sd—
(M.M.KUMAR)
PRESIDENT

—sd—
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)